

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-1055/ND/2020

IN THE MATTER OF:

M/s. Five Ess Precision Components Pvt. Ltd.

...PETITIONER

Vs.

M/s. Hema Automotive Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 20.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Jeetender Gupta, Advocate
For the Respondent/ Corporate-debtor :Mr. Kunal Kher, Proxy counsel

ORDER

Heard the submissions made by the counsel for the operational creditor as well as proxy counsel for the corporate debtor. Proxy counsel for the corporate debtor is directed to inform the main counsel to file delay condonation application as reply has not been filed within 10 days and seek condonation in the matter. Ld. Counsel for the operational creditor has submitted that he has received the soft copy of the reply day before yesterday. Therefore, prayed time for filing rejoinder. A week days' time has been granted for filing rejoinder. Post the matter to **11th February, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)